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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 663/94 : Date of Order 9.1.95

Ajit Kumar Singh & Others: Applicants

V/s

Union of India & Others : Respondents

Mr. R.N. Mathur : Counsel for the applicants

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. N.K. Verma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

(5)

This application has been filed by the applicants Ajit Kumar Singh, R.P. Pandey, Pradeep Kumar Chawala, Premod Kumar Sharma and Umesh Chandra Rastogi against the apprehension of reversion from the post of Junior Shop Superintendent in the Western Railway at Kota to a lower post as a consequence of the order dated 11.11.94 at Annexure A-1.

2. We have heard the learned counsel for the applicant and have carefully perused the records.

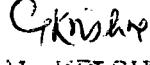
3. The applicants have come out with a case that after completing training of Apprentice, they were given promotion to the post of Chargeman Grade 'B'. Applicant Premod Kumar Sharma was appointed as Chargeman Grade 'B' in January, 1985, and he was further promoted to the post of Chargeman Grade 'A' in the month of June, 1986. Further promotion was given to him as Junior Shop Superintendent on ad hoc basis w.e.f. 19.10.91. The other applicants were given promotion and appointed as Chargeman Grade 'B' in the month of March, 1987, and they were promoted to the post of Chargeman Grade 'B' in the month of September, 1988. It is stated that since the applicants were appointed after successfully qualifying the

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examination through the Railway Recruitment Board against the quota reserved for direct recruitment and were promoted to the higher post of Junior Shop Superintendent after clearing the selection test, they cannot be reverted to a lower post merely on the ground that seniority amongst the appointees against the promotion quota has been readjusted. The order at Annexure A-1 dated 11.11.94 has been passed only in regard to one Shri Menbir Singh. The applicants are merely apprehending their reversion.

4. In the circumstances, we find that this application is pre-mature because the cause of action has not so far accrued to the applicants. This application is, therefore, dismissed as being pre-mature at the stage of admission.


(N.K. VERMA)
MEMBER(A)


(GOPAL KRISHNA)
MEMBER(J)